

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

O.A.No.1298/93

Date of Order:15.10.93

1.S.K.Masthan
2.Ch.Nagaswara Rao.

.. Applicants

Vs.

- 1.The Senior Superintendent of Post Offices,
Guntur, Division A.P.
- 2.The Director General, Department of Posts,
Dak Bhavan, Sansad Marg, New Delhi - 1.

.. Respondents

Counsel for the Applicants : Mr.Krishna Devan

Counsel for the Respondents : Mr.N.R.Devaraj

CORAM:

THE HON'BLE MR.P.T.THIRUVENGADAM : MEMBER (ADMN.)

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SKD/P
~~SKD/P~~

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OA.1298/93

Judgement

(As per Hon. Mr. P.T. Thiruvengadam, Member (admn.))

Heard Sri Kfishna Devan, learned counsel for the applicants and Sri N.R. Devaraj, learned counsel for the respondents.

2. The two applicants in this OA were working as Postman, in Guntur Head Post office and Mangalagiri Head Post office respectively. In the years 1988 and 1990 respectively, the applicants qualified as Postal Assistants through Departmental examination. Prior to promotion to higher cadre, the first applicant underwent induction to Postal Assistants Training at PTC, Mysore, from 23-10-1989 to 12-1-1990 and the second applicant underwent the same training at Mysore from 24-12-1990 to 15-3-1991. The training programme is residential and the board and lodg&ing at the training institute are compulsory. This OA has been filed for reimbursement of mess charges and $\frac{1}{4}$ th of daily allowance for the period of training as above as the same was not allowed by the administration (Respondents).

3. In accordance with the Government of India orders, quoted below SR 164 at Item(5)3 of Swamy's Compilation of FR&SR Part-II, Travelling Allowances at page 192 outstation participants in cases as above are eligible for actual expenditure on board and lodging plus $\frac{1}{4}$ th of full

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daily allowances. Hence, the applicants are entitled for the amount claimed by them. The above point has been squarely covered in the order by this Tribunal in OA.741/93. Accordingly, the applicants are entitled for reimbursement of mess charges plus $\frac{1}{4}$ th daily allowance for the training period at PTC, Mysore, as prayed for. It is needless to add that any amount paid towards the reimbursement of the above charges already by the administration can be deducted.

4. The OA is accordingly ordered at the admission stage. No costs. This order has to be implemented within a period of six months from the date of receipt of the same.

P. J. 28
 (P.T. Thiruvengadam)
 Member (Admn)

Dated : October, 15, 1993
 Dictated in the Open Court

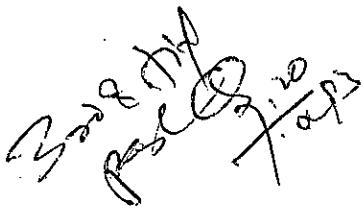

 Dy. Registrar (Judl.)

Copy to:-

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1. The Senior Superintendent of Post Offices, Guntur Division, A.P.
2. The Director General, Department of Posts, Dak Bhavan, Sansad Marg, New Delhi-1.
3. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
4. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

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O.A. 1298793

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 15/10/ -1993.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

1298793

O.A. No.

T.A. No.

(W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

